

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3925  
ANSWERED ON:24.08.2004  
SURVEY ON CRIME  
Murmu Shri Rupchand

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has made any survey to find out the reasons for increasing crime rate in the country;
- (b) if so, the details in this regard; and
- (c) the steps taken by the Government to contain situation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIK RAO HODLYA GAVIT)

(a) to (c): The rate of total cognizable crimes under Indian Penal Code (IPC) and Special & Local Laws (SLL) available for the years 2001, 2002 and 2003, as provided by the National Crime Records Bureau, is as under:

Sl.No.	Year	IPC	SLL	Total
1.	2001	172.3	348.1	520.4
2.	2002	169.5	357	526.5
3.	2003 (provisional figures)	157.1	368.3	525.3

The rate of total cognizable crimes show a fluctuating trend. Under the Constitution of India, 'Public Order' and 'Police' are State subjects. Therefore, the prevention and control of crimes is primarily the responsibility of the State Governments. However, the Union Government has been advising the States, from time to time, to give more focused attention to the prevention and control of crimes.